

**SUPREME COURT OF INDIA**

Shashi Sharma

Vs.

Sanjay Sharma

(M. Jagannadha Rao and D. P. Mohapatra JJ.)

21.02.2000

**ORDER**

The Text below is only a summarized version of the order pronounced

In a transfer petition, the notice published in the newspaper for effecting service upon the respondent and a copy of the publication also filed before family court at Chennai. On the date fixed, the respondent did not appear, holding the publication as sufficient service, respondent proceeded ex-parte and the case transferred from Family Court, Chennai to District Court, Delhi.